



\$~6 to 9 & 63

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

6

+ W.P.(C) 3096/2020 & CM APPL. 5093/2021, 23375/2021, 26842/2021, 11006/2022, 15496/2022, 4321/2023

**BHARAT ARYA**

..... Petitioner

Through: Mr. Akshit Sachdeva,  
Advocate.

versus

**UNION OF INDIA & ORS.**

..... Respondents

Through: Mr. Ajay Diggpaul, Central  
Government Standing Counsel with  
Mr. Kamal Diggpaul and Ms. Swati Kwatra,  
Advocates for UOI.

Mrs. Avnish Ahlawat, Standing Counsel  
with Ms. Tania Ahlawat, Mr. Nitesh Kumar  
Singh, Ms. Palak Rohmetra, Ms. Laavanya  
Kaushik and Ms. Aliza Alam, Advocates for  
R-2.

7

+ W.P.(C) 3115/2020 & CM APPL. 17531/2020, 5050/2021, 22837/2021, 26921/2021, 11007/2022, 15943/2022, 4311/2023

**VANDANA SHARMA**

..... Petitioner

Through: Mr. Akshit Sachdeva,  
Advocate.

versus

**UNION OF INDIA & ORS.**

..... Respondents

Through: Mr. Ajay Diggpaul, Central  
Government Standing Counsel with  
Mr. Kamal Diggpaul and Ms. Swati Kwatra,  
Advocates for UOI.

Mrs. Avnish Ahlawat, Standing Counsel  
with Ms. Tania Ahlawat, Mr. Nitesh Kumar  
Singh, Ms. Palak Rohmetra, Ms. Laavanya  
Kaushik and Ms. Aliza Alam, Advocates for  
R-2.

8

+ W.P.(C) 8143/2020 & CM APPL. 26426/2020, 5229/2021, 11563/2022, 16167/2022

**SWATI GUPTA**

..... Petitioner

Through: Mr. Akshit Sachdeva,  
Advocate.



versus

UNION OF INDIA & ORS. .... Respondents  
Through: Mrs. Avnish Ahlawat, Standing  
Counsel with Ms. Tania Ahlawat,  
Mr. Nitesh Kumar Singh, Ms. Palak  
Rohmetra, Ms. Laavanya Kaushik and  
Ms. Aliza Alam, Advocates for R-2.

9

+ W.P.(C) 8144/2020 & CM APPL. 26428/2020, 5108/2021,  
11717/2022, 16426/2022, 4315/2023

MADHULIKA .... Petitioner  
Through: Mr. Akshit Sachdeva,  
Advocate.

Versus

UNION OF INDIA & ORS. .... Respondents  
Through: Mr. Ruchir Mishra, Mr. Sanjiv  
Kr. Saxena, Mr. Mukesh Kr. Tiwari,  
Ms. Poonam Shukla and Ms. Reba Jena  
Mishra, Advocates for UOI.  
Mrs. Avnish Ahlawat, Standing Counsel  
with Ms. Tania Ahlawat, Mr. Nitesh Kumar  
Singh, Ms. Palak Rohmetra, Ms. Laavanya  
Kaushik and Ms. Aliza Alam, Advocates for  
R-2.

63

+ W.P.(C) 9619/2019 & CM APPL. 39670/2019, 39671/2019

MADHULIKA & ANR .... Petitioners  
Through: Mr. Akshit Sachdeva,  
Advocate.

versus

UNION OF INDIA & ORS. .... Respondents  
Through: Mrs. Avnish Ahlawat, Standing  
Counsel with Ms. Tania Ahlawat,  
Mr. Nitesh Kumar Singh, Ms. Palak  
Rohmetra, Ms. Laavanya Kaushik and  
Ms. Aliza Alam, Advocates for R-2.



**CORAM:**  
**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**  
**20.03.2023**

%

Adjournment is sought on behalf of the Petitioners on the ground that the arguing counsel is unavailable today.

At request, list on 04.05.2023.

Learned counsel on record for the Petitioners, however, submits that despite repeated directions by this Court for release of Petitioners' salaries, the same have only been released till December, 2022.

Respondents are directed to release all the outstanding salaries of the Petitioners within two weeks from today.

**JYOTI SINGH, J**

**MARCH 20, 2023/rk**